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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 1371 of 1994

New Delhi, this the 22nd day of July, 1999

Hon'ble Mr. Justice D.N.Baruah, Vice Chairman
Hon'ble Mr. N. Sahu, Member (Admnv)

Shri Brijendra Singh S/o Late Shri Hari
Singh, working as Head Clerk, Sub-Regional
Employment Exchange, Daryaganj, Govt. of
N.C.T. Delhi. R/o 2874 Gali No.1, Bihari
Colony, Shahdara, Delhi 110032
(By Advocate Shri M.K.Bhardwaj)

- APPLICANT

Versus

1. Union of India through
Chief Secretary, Govt. of N.C.T.
of Delhi, 5, Shamnath Marg,
Delhi 110054

2. Secretary (Services), Govt. of
N.C.T. of Delhi, 5, Sham Nath
Marg, Delhi 110054

- RESPONDENTS

(By Advocate - None)

O R D E R (Oral)

By Baruah, J.-

The applicant was working as a Junior Accounts Officer in Delhi Khadi and Village Industries Board under the Delhi Administration. He was found surplus and, therefore, his name was sent to the surplus Cell. Thereafter, he was offered a job of Head Clerk in the pay scale of Rs.1400-2300 though he was earlier in the scale of Rs.1640-2900. Later on, the applicant was given the pay scale he was entitled to i.e. Rs.1640-2900 but the post was never offered even though there were vacancies. On being aggrieved, the applicant submitted an application to the Chief Secretary, N.C.T.D. and the same was rejected by an order dated 16.12.1993 (Annexure-A-3). The representation was disposed of without giving any reason. Hence the present application.

2. We have heard the learned counsel for the applicant. None appears for the respondents.



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3. Shri Bhardwaj, learned counsel appearing on behalf of the applicant submits that the representation was disposed of without giving any reasons. The order was absolutely cryptic. Shri Bhardwaj further submits that there were vacancies and the applicant was entitled to get it, however, the applicant was not offered the job which he was entitled to under the rules.

4. On hearing the counsel for the applicant and on perusal of the papers we feel that the applicant may file yet another representation giving details of his grievance and claim, within 15 days from today. If such representation is filed within the period so prescribed, the respondents shall consider the same and dispose of the representation by a reasoned order. While disposing of the representation, the respondents shall take into consideration the fact that the applicant was earlier working as the Junior Accounts Officer.

5. With the above directions, this OA is disposed of. In the circumstances of the case the parties shall bear their own costs.

N. Sahu
(N. Sahu)
Member (Admnv)

D.N. Baruah
(D.N. Baruah)
Vice Chairman

rkv.